

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 103/MP/2026 along with IA No. 28/2026**

Subject : Petition under Section 142 of the Electricity Act, 2003, inter alia seeking appropriate directions against the Respondent No. 1, Solar Energy Corporation of India Limited, for complying with Orders dated 23.08.2022 in Petition 52/MP/2019 and order dated 24.03.2025 in Petition No. 377/MP/2023 passed by this Commission.

Petitioner : Solitaire Powertech Private Limited (SPPL)

Respondent : Solar Energy Corporation of India Limited (SECI) and Ors.

Date of Hearing : **3.6.2026**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member  
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Hemant Sahai, Advocate, SPPL  
Shri Tushar Shrivastav, Advocate, SPPL  
Ms. Aastha Bansal, Advocate, SPPL  
Ms. Shikha Ohri, Advocate, SECI  
Shri Kartik Sharma, Advocate, SECI

**Record of Proceedings**

During the hearing, the learned counsel for the Petitioner, SPPL, commenced his oral arguments on the IA and submitted that the letter dated 17.2.2026 issued by the Respondent, SECI for recovery of an amount of Rs. 2.66 crore is contrary to the directions issued by the Commission *vide* orders dated 23.8.2022 and 25.11.2022 passed in Petition No. 52/MP/2019 and order dated 24.3.2025 in Petition No. 377/MP/2023. The learned counsel further objected to the unilateral recovery by SECI from the Petitioner's monthly invoices and submitted that SECI, having failed to adhere to the contractual set-off mechanism prescribed in PPA, does not have any right of equitable set-off.

2. After hearing the learned counsel for the Petitioner and keeping in view the aspects involved in the case, the Commission suggested taking up the main Petition itself for final hearing on a shorter date, which was fairly agreed to by the learned counsel for both sides, and accordingly, the matter was adjourned. The interim direction issued *vide* the Record of Proceedings dated 18.3.2026 & 19.3.2026 will continue till the next date of hearing.

3. The Petition will be listed for the hearing on **21.7.2026**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**

